

O.A. : 739/95

1/19.12.95

Hon'ble Mr. N. Sahu, Member (A)

Nobody appears for the petitioner. Adjourned to  
21 02.01.1996 for admission.

SKJ

Ans

(N. Sahu)  
Member (A)

2/02.01.96

Hon'ble Mr. K.D. Saha, Member (A)

....

Heard the learned counsel for the applicant  
Mr. Narendra Prasad. Admit. Issue notice to the respondents.  
W/s should be filed within six weeks. Rejoinder, if any,  
should be filed within a week thereafter. Requisites to  
be filed within a week. List before the Registrar for  
completion of pleadings on 27.02.1996.

SKJ

Ans  
(K.D. Saha)  
Member (A)

3/27.2.96

Shri. M. L. Paswan, Registrar Incharge.

.....

Learned Counsel for the applicant is present. No  
W/s has been filed as yet. Let 8.4.96 be fixed for fili  
the W/s.

Ans  
( M. L. Paswan )  
Registrar I/C

4/10.4.1996

Sri M. L. Paswan, Registrar I/C

Notices were issued to the respondents. on  
22.1.1996. W/s has not been filed. For filing W/s  
list this case on 13.5.1996.

Ans  
( M. L. Paswan )  
Registrar I/C

MPS.

5/13.5.96

Shri. M. L. Paswan, Registrar Incharge.

Notices have been issued to the respondents. SR not received. W/s has not been filed. Put up on 1.7.96 for filing the "/s.

PKL

( M. L. Paswan )  
Registrar I/C

6/1.7.96

Shri M.L.Paswan, Registrar I/c

W.S. has not been filed. List on 22.7.96 for filing W.S.

SKS

( M.L.Paswan )  
Registrar I/c

22/7/96.

None for the parties. W.S. has not been filed. List on

28/8/96 for filing W.S.

Dy. Registrar

8./28.8.96.

Counsel for the applicant is present. Pleadings in this case are complete. List on 10.9.96 before the Hon'ble Court for further direction.

*H. S. Paswan*  
Dy. Registrar

9.10.9.96. Shri Narendra Prasad, the counsel for the applicant.

Shri Lalit Kishore, the counsel for the respondents.

Pleadings in this case are complete. List this case on 30.9.96 for hearing.

/CBS/

(K.D. Saha)

Member (A)

(V.N. Mehrotra)  
Vice-chairman

10/30.9.1996

Counsel for the applicant : Mr. R. N. Prasad

Counsel for the respondents : None

Pleadings are complete in this case. Since the counsel for the respondents Mr. Lalit Kishore, Additional Standing Counsel is not available, the case is adjourned to 5.11.1996 for hearing.

MPS.

(K.D. Saha )  
Member (A)

11/5.11.96 None appears on behalf of the applicant as well as on behalf of the respondents. The case was fixed for hearing today. So, the case is dismissed for default.

SKS

( D. Purkayastha )  
Member (J)

OA - 739/95

Later on

5.11.96

Shri Narendra Prasad, Sr. Advocate, ~~with Miss~~ Hema Verma, the counsel for the applicant.

Just after rising from the Court at 12.00 P.M. Sri Narendra Prasad, the Sr. Advocate with Miss Hema Verma came to my chamber and submitted that he was engaged in the Hon'ble High Court and thereby he could not appear before this Court today in time when the case was called for. In view of the matter, the case may be listed for hearing, with intimation to the other side. So the learned counsel for the applicant is directed to inform the other side in writing that the application will be heard day after tomorrow i.e. on 7.11.96 in view of the aforesaid contingency in matter of restoration of the case.

/COS/

(D. Purkayastha)

Member (J)

13/7.11.96 Heard the learned counsel for both the parties. During the arguments the learned counsel, Shriji R. N. Prasad, ~~xxxxxxxxxxxxxx~~ for the ~~applicant~~, draws my attention to Annexure-10 and submits that the matter has been forwarded to the Headquarters for decision over the matter. But no decision has yet been received by the authority to whom the application was submitted for appointment on compassionate ground. On the other hand learned ~~Senior~~ Additional Standing Counsel, Mr. Lalit Kishore, appearing on behalf of the respondents submits that the matter was duly considered by the authority of the Headquarters and decision thereon <sup>W.M</sup> ~~has been due to be~~ communicated to the local authority, thereby he was not appointed. Moreover, the applicant did not dispute the averments made in para-11 of the Written Statement. In view of the aforesaid circumstances, I ~~think~~ think there should be appropriate order of the authority on record over this issue. So, I direct the respondents to produce the order/concerned file <sup>in respect of</sup> passing the order by the competent authority by the next date. The case will come up for further hearing on 2.12.96 as part-heard case.

SKS

( D. Purkayastha )  
Member (J)

14/02.12.97

None appears.

Adjourned to 07.01.1996 for hearing.

  
(D. Purkayastha)  
Member (J)

SKJ

15./ 7.1.97.

The matter was partly heard by Hon'ble Shri D. Purkayastha, Member (J) who has been transferred from this Bench. List on 11.2.97 for fresh hearing before the Single Member.

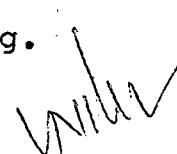


/CBS/

(V.N. Mehrotra)  
Vice-chairman

16./ 11.2.97.

On the request made on behalf of Shri Lalit Kishore, the learned counsel for the respondents, the case is adjourned to 6.3.97 for hearing.

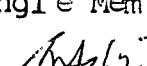


/CBS/

(V.N. Mehrotra)  
Vice-chairman.

17/06.03.97.

List on 08.04.1997 for hearing before Single Member Bench.

  
(S.R. Adige)

Member (A)

  
(V.N. Mehrotra)  
Vice-Chairman

SKJ

18./ 8.4.97. On the request made on behalf of Shri Lalit Kishore, the Addl. Standing Counsel for the respondents, the case is adjourned to 24.4.97 for hearing.

CBS/

(V.N. Mehrotra)

Vice-chairman

19/24.04.97 None for the parties. List on 23-05.1997 for hearing.

SKJ

(V.N. Mehrotra,  
Vice-Chairman)

20/23.5.97 Learned counsel for the applicant is present.

None for the respondents. The case is adjourned for hearing to 10.7.97.

SKS

(V.N. Mehrotra  
Vice-Chairman)

21/10.7.1997 None for the parties. List on 21.8.1997 for hearing.

MPS.

(V.N. Mehrotra )  
Vice-Chairman

22/21.08.97 List it on 26.09.1997 for hearing.

SKJ

(V.N. Mehrotra )  
Vice-Chairman

23/26.09.97 Since Bench is not available today, the case is adjourned to 17.11.1997 for hearing.

SKJ

(V.K. Srivastava)  
Dy. Registrar

23

17.11.97

CM

On the request on behalf of Shri Lalit Kishore, case is adjourned for hearing on 7.1.98. List before Single Member Bench.

*W.M.*  
(V.N. Mehrotra)  
Vice-Chairman

*RS*  
(R.K. Ahogja)  
Member (A)

24

7.1.98

CM

List on 18.2.98 for hearing.

*W.M.*  
(V.N. Mehrotra)  
Vice-Chairman

25./ 18.2.98. On the request made on behalf of Shri Lalit Kishore, the Addl. Standing Counsel for the respondent case is adjourned to 4.5.98 for hearing.

/CBS/

*RS*  
(L.R.K. Prasad)  
Member (A)

*W.M.*  
(V.N. Mehrotra)  
Vice-Chairman

26/04.05.98 List on 13.07.1998 for hearing before SMB.

SKU

*RS*  
(L.R.K. Prasad)  
Member (A)

*W.M.*  
(V.N. Mehrotra)  
Vice-Chairman

27/13.7.1998

List on 14.9.1998 for hearing before Single Bench.

MPS

*W.M.*  
(V.N. Mehrotra)  
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH/PATNA

Order Sheet

Application No.... CA-739/95.... 199 in....  
Applicant (s) .... Respondent (s) ....  
Advocate for Applicant (s) .... Advocate for Respondent (s) ....

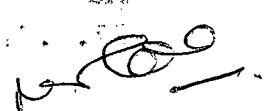
Note of Registry	Orders of the Tribunal
------------------	------------------------

28/14.9.98      None for the parties. List on 23.11.98 for hearing.

( L.R.K. Prasad )  
Member (A)

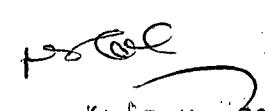
SKS

29/23.11.98      Shri R.N. Prasad counsel for the applicant. Shri V.M.K Sinha, Sr. Standing Counsel prays for time to go through the papers before he can argue the case. Prayer is allowed. List it on 14.12.1998 for hearing.

  
(L.R.K PRASAD)  
Member (A)

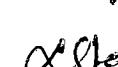
AM.

30./ 14.12.98. List it on 25.1.99 for hearing as prayed for by the parties.

  
(L.R.K. PRASAD)  
MEMBER (A)

/CBS/

31./ 25.1.99. List it on 12.4.99 for hearing.

  
(LAKSHMAN JHA)  
MEMBER (J) A

/CBS/

32/12.4.1999

List it for hearing on 6.7.1999.

MPS.

(Lakshman Jha)  
Member (J)

(L.R.K. Prasad)  
Member (A)

33/6.7.1999

For want of time, let it be listed for  
hearing on 27.7.1999.

MPS.

(L.R.K. Prasad)  
Member (A)

(S. Narayan)  
Vice-Chairman

34

27.7.99

CM

For want of time, hearing is  
adjourned to 23.9.99.

(L.R.K. Prasad)  
Member (A)

(S. Narayan)  
Vice-Chairman

35/23.9.1999

List it for hearing on 16.11.1999.

Appearance  
Slip filed by  
Ad.S.C. MPS.

(Lakshman Jha)  
Member (J)

(L.R.K. Prasad)  
Member (A)

36/16.11.99

On the request made by counsel for the applicant,  
let it be listed for hearing on 5.1.2000.

AKJ

(L.JHA)  
MEMBER (J)

(L.R.K. PRASAD)  
MEMBER (A)

37./ 5.1.2000.

For want of time, hearing is adjourned to  
2.2.2000.

/CBS/

(L. HMINGLIANA)  
MEMBER (A)

  
(S. NARAYAN)  
VICE-CHAIRMAN

38/02.02.2000 For want of time, the hearing is  
adjourned to 16.03.2000.

SKJ

(L. Hmingliana) M(A)

  
(S. Narayan) /V.C.

39./ 16.3.2000.

For want of time, hearing is adjourned to

2.5.2000.

/CBS/

(L. HMINGLIANA)  
MEMBER (A)

  
(S. NARAYAN)  
VICE-CHAIRMAN

40/2.5.2000 As DB of court No. 1 is sitting in circuit bench  
at Ranchi, list it for hearing on 2.6.2000

AKJ

(L. HMINGLIANA)  
MEMBER (A)

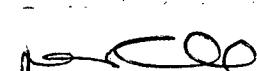
  
(L.JHA)  
MEMBER (J)

41

2.6.2000

CM

List on 1.8.2000 for hearing.

  
(L.R. K. Prasad)  
Member (A)

  
(S. Narayan)  
Vice-Chairman

OA-739/95

42/1.8.2000

On the request made by Shri Aakash, ap,  
counsel for the applicant, list it for hearing  
on 6.9.2000.

MRS.

( L. Hmingliana )  
Member (A)

( Lakshman Jha )  
Member (J)

43/06.09.2000 : For want of time, the hearing is adjourned to  
04.10.2000.

skj

( L. Hmingliana )/M(A)

( Lakshman Jha )/M(J)

44/4.10.2000

None for the parties

List it for hearing on 14.11.2000.

SKS

( L. Hmingliana )/M(A) ( L. Jha )/M(J)

45/14.11.2000

None for the parties.

On account of resolution in the bar  
today on the sad demise of Shri S. Mukherjee,  
advocate, the case is adjourned to 20.11.2000.

MRS.

( Lakshman Jha )  
Member (J)

46/ 20.11.2000.

For want of B.B., hearing is adjourned to 12.12.2000.

CBS/

( L.R.K. PRASAD )/M

47/12.12.2000 : Let it be listed on 19.01.2001 for hear

skj

( L.R.K. Prasad )/M(A)

( S.Narayan )/V.C

48/19.01.2001 None for the parties.

For want of time, hearing is adjourned to

20.03.2001.

SRK/

(L. HMINGLIANA)/M(A)

*PSA*  
(L. JHA)/M(J)

49/ 20.3.2001.

For want of D.B., hearing is adjourned to 24.4.2001.

/CBS/

*PSA*  
(L. HMINGLIANA)/M(A)

49/24.4.2001

For want of time hearing is adjourned  
to 19.7.2001.

*PSA*  
(L.R.K.Prasad)  
Member (A)

*Sanj*  
(S.Narayan)  
Vice-Chairman

MA

50/19.7.2001 For want of D.B., list it on 21.9.2001  
for hearing.

SKS

*PSA*  
(L. Hmingliana )/M(A)

51

21.9.01

CM Be listed on 4.10.2001 for  
hearing.

*PSA*

(L.R.K.Prasad)  
M(A)

*Q*  
(B.N.Singh Neelam)  
V.C.

52

4.10.01

CM

The matter is of the year 1995. No-one appears even today on behalf of the applicant, so was the case on the previous occasions. By way of last chance, be listed on 9.10.2001 for hearing. Even on the next date if nobody appears for the applicant, necessary orders shall be passed.

  
(L.R.K.Prasad)

N (A)

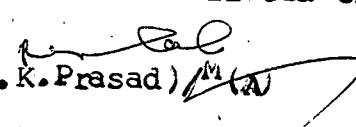
  
(B.N.Singh Neelam)  
V.C.

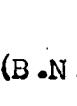
53/09.10.2001 : None for the applicant.

Mr. G.K.Agarwal, ASC for the respondents.

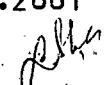
Be listed on 12.11.2001 for hearing.

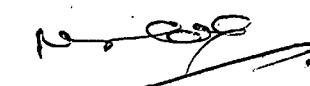
skj

  
(L.R.K.Prasad)

  
(B.N.Singh Neelam)/VC

54./ 12.11.2001 For want of time, hearing is adjourned to 4.12.2001

  
/CBS/ (L.JHA)/M(J)

  
(L.R.K. PRASAD)/M(A)

55  
4.12.01

CM

In the request made by Shri A.K.Sinha on behalf of learned counsel for the applicant, be listed on 14.1.2002 for hearing.

  
(L.R.K.Prasad)

M(A)

  
(B.N.Singh Neelam)

V.C.

CA 739/95

56/15.1.2002

None for the parties

Be listed for hearing on 28.1.2002.

SKS

(L.R.K. Prasad )/M(A) (B.N.Singh Neelam)/V.C.

57/28.1.2002

None for the parties

List it for hearing on 12.2.02.

SKS

(Sarweshwar Jha )/M(A)

58/12.02.2002 : None for the applicant.

Mr. G.K. Agarwal, ASC for the respondents.

No-one appears on behalf of the applicant even today. It transpires that this O.A. was so filed long back in the year 1995 itself. By looking into the previous orders it further transpires that at several occasions no-one appeared on behalf of the applicant and so was the case on last two occasions i.e., 15.01.2002 and 28.01.2002. That being the position, it may be presumed that the applicant has lost interest in pursuing the matter.

Taking that view, this O.A. so filed, kept pending long since long, in the background of the facts as detailed above, stands dismissed for default.

skj

(Sarweshwar Jha)  
Member (A)

(B.N.Singh Neelam)  
Vice-Chairman

8/28.7.2003      Be listed for hearing on 1.8.2003.

skS

( S. Dogra )/M(J)